

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 207
IB-785/ND/2020**

**IN THE MATTER OF:
Shivani Gupta**

...PETITIONER

Vs.

M/s. Samyak Projects Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 28.01.2021
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor :Mr. Manish Kaushik, Advocate.
For the Respondent/ Corporate-debtor :Mr. Sandeep Bhuraia, Mr. Aman
Anand and Mr. Monish Surendran,
Advocates.**

ORDER

Heard the submissions made by the learned counsel for the operational creditor. Learned counsel for the operational creditor has submitted that they have filed a rejoinder but not within a week days' time from the date of the last order i.e. 24.12.2020. Therefore, they are directed to file a delay condonation application in the matter. Two weeks' time is granted to corporate debtor for getting ready for the arguments. Learned counsel for the operational creditor may also get ready for the arguments on the next date of hearing. Post the matter to **19.02.2021**.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjula)